

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 17.7.96.

CP 4/96 (OA 276/92)

Banwari Singh ... Petitioner

Versus

Shri P. Ravindra and another ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner ... Mr. Shiv Kumar

For the Respondents ... Mr. Kamal Jain, Chief Clerk,  
departmental representative

O R D E R

PEP. HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Banwari Singh, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, with the allegation that the respondents, by disregarding the order of the Tribunal in OA 276/92 (OA 495/90), dated 28.8.95, have committed contempt of court.

2. We have heard the learned counsel for the petitioner and Mr. Kamal Jain, Chief Clerk, departmental representative for the respondents.

3. The learned counsel for the petitioner has stated that the petitioner's representation has been rejected. The petitioner's case has already been considered in the light of a decision of this Bench of the Tribunal in OA 205/90, Sheoji Nath v. Union of India and others, decided on 21.9.94, in terms of the direction of this Tribunal. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P. SHAFMA)

ADMINISTRATIVE MEMBER

GK  
(GOPAL KRISHNA)

VICE CHAIRMAN

VK